

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 301
1021/252/ND/2019

IN THE MATTER OF:

Pr. Commissioner Of Income Tax-6.

.... Petitioner/Applicant

Vs.

M/s Neotex Exim Pvt. Ltd. & Ors.

.... Respondent

Order under Section 252 of the Companies Act, 2013

Order delivered on 15.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Appellant : None

For Respondent : None

ORDER

None appears despite the repeated calls.

CP-1021/252/ND/2019 **dismissed for non-prosecution.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

ANAND DUBEY

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)